

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.462/2016

This the 8th day of March, 2017

Hon'ble Mrs. Jasmine Ahmed, Member (J)

Smt. Sushma Rani
w/o Late Shri S.K.Singh,(Civilian Watch Man)
R/oH.No.P-156/5, WAC Quarters
Subroto Park, New Delhi. Applicant

(By Advocate: Shri Santosh Kumar Suman)

Versus

1. Union of India,
Through it's Secretary
Ministry of Defence,
Government of India,
South Block, New Delhi.

2. The Commanding Officer (Head Quarter),
W.A.C. (U) A.F.
Subroto Park,
New Delhi-110010.

3. Sq. Leader (Incharge)
Adminstration Officer, Air Force,
West Commanding Office,
Subroto Park,
New Delhi. Respondents

(By Advocate: Shri B.L.Wanchoo)

ORDER(ORAL)**By Hon'ble Mrs.Jasmine Ahmed, Member(J)**

At the outset, it is contended by the learned counsel for the respondents stated that after the death of husband of the applicant, her case for compassionate appointment was considered as per yardsticks notified by the Govt. On the merit, it was found that that applicant secured only 58 points wherein the last person, who was given compassionate appointment, had secured 66 points. Accordingly, the applicant was not found fit to grant appointment on compassionate ground.

2. Learned counsel for the applicant vehemently opposed the contention of the respondents and stated that the respondents have wrongly calculated the number of dependents of her family as her old parents-in-laws are also dependent on her. If the respondents had calculated correctly, the applicant would have got 10 more points and instead of 58, she would have secured 68 points and could have been placed over and above the last person, who secured 66 points.

3. Learned counsel for the applicant states that as per the Rules cases for granting compassionate appointment can be considered on three occasions whereas her case has been considered only for the first time. Therefore, the applicant's case required to be considered for two more times.

4. As stated by the counsel for the applicant in regard to number of dependents on her, the respondents are directed to verify his contention by appointing an welfare inspector and if the contention of the applicant found to be true, the respondents shall recalculate the merit points and accordingly the applicant shall be considered for grant of compassionate appointment.

5. The above exercise shall be completed within a period of three months from the date of receipt of a certified copy of this order. No costs.

**(JASMINE AHMED)
Member(J)**

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